



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No. 5092/IC(A)/2010

F. No.CIC/MA/A/2009/000897

Dated, the 3rd February, 2010

Name of the Appellant : Shri. Anil Maheshwari

Name of the Public Authority : Ministry of Chemicals & Fertilizers.

Facts:

1. Both the parties were heard on 01.02.2010.
2. The CPIO and Appellate Authority have replied to the RTI application and furnished the information on the basis of available records. There is no denial of information under section 8 (1) of the Act.

Decision:

3. The appellant is advised to seek information as per section 2 (f) and 2 (j) of the Act. If necessary, he should meet and consult the CPIO about the available and/or required information, which should be furnished as per the provision of the Act. The CPIO should also permit inspection of relevant documents, as may be specified by the appellant within 15 days from the date of issue of this decision.

4. The appeal is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Shri Anil Maheshwari, 59 HIG Duplex, Chander Nagar, Ghaziabad (UP)
2. Shri Shri Roshan Lal, Under Secretary, M/o – Chemicals and Fertilizers, Department of Pharmaceuticals, Shastri Bhawan, New Delhi – 110 001
3. The Appellate Authority, M/o – Chemicals and Fertilizers, Department of Pharmaceuticals, Shastri Bhawan, New Delhi – 110 001

ⁱ “*All men by nature desire to know.*” - Aristotle